

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 22.4.96

CP 165/95 (OA 876/89)

Kailash Chand

... Petitioner

Versus

Shri M. Sarajuddin & Anr.

... Respondents

CORAM:

HON'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner

... Mr. Shiv Kumar

For the Respondents

... Mr. S.K. Kalia, CLA,

Departmental representative

O R D E R

PER HON'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

Petitioner, Kailash Chand, in this Contempt Petition u/s 19 of the Administrative Tribunals Act, 1985, has alleged contempt of the Tribunal against the respondents.

2. We have heard the learned counsel for the petitioner and Mr. S.K. Kalia, CLA, departmental representative on behalf of the respondents.

3. There was a direction of the Tribunal for processing the petitioner's case for payment as per decision taken vide Ann.A-7 and if it is found that the petitioner has worked then the payment shall be made for the period he has worked. The learned counsel for the petitioner has produced before us a copy of the receipt dated 12.4.96, which has been taken on record, according to which the petitioner has already received a cheque for Rs. 1481/- in compliance with the aforesaid decision. The direction has been fully complied with.

4. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P. SHARMA)

MEMBER (A)

Chikha
(GOPAL PRISHNA)

VICE CHAIRMAN

VK